

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-336/ND/2017

IN THE MATTER OF:

Ryanus Consulting (P) Ltd.

...PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 01.3.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner/Applicant

:-

For the Respondents

:-

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel
for the Income tax Department along
with Mr. Omkar Singh


ORDER

Learned Counsel for the Appellant is present and represents that observations of the Income tax Department as well as reply of the Respondent ROC has been served upon him and in relation to the reply of ROC, rejoinder has also been filed by the Appellant vide diary No.1866 dated 28.2.2018. However, perusal of the record of this Tribunal discloses that the same is not available.

The Bench Officer is directed to check for the same and up-date the records of this Tribunal on or before the next date of hearing. A copy of the rejoinder shall also be made available to the Ld. Company Prosecutor appearing for the ROC.

List on 15.3.2018.

Surjit
01.3.2018


(R. VARADHARAJAN)
MEMER (JUDICIAL)